

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
	<p><u>19.11.2008</u></p> <p><u>OA No. 427/2008 with MAs 368/2008, 375/2008 & 376/2008</u></p> <p>Mr. P.N. Jatti, Counsel for applicant.</p> <p>Heard learned counsel for the applicant.</p> <p>Learned counsel for the applicant submits that he wants to withdraw this OA with liberty reserved to him to file substantive OA for the same cause of action or to re-agitate the matter in accordance with law.</p> <p>In view of what has been stated above, the applicant is permitted to withdraw this OA with liberty reserved to him to re-agitate the matter at proper forum.</p> <p>The OA is disposed of as having been withdrawn.</p> <p>In view of the order passed in the OA, no order is required to be passed in MAs nos. 368/2008, 375/2008 and 376/2008, which shall also stand disposed of.</p> <p><i>B.L.KHATRI</i> <i>M.L.CHAUHAN</i> (B.L.KHATRI) (M.L.CHAUHAN) MEMBER (A) MEMBER (J)</p> <p>AHQ</p> <p><i>W.L.S</i> <i>S.5.00</i> <i>Dec 2008</i></p>